

1	2	3
Delhi	13	2
Lakshdweep	—	—
Pondicherry	1	1
<b>Total</b>	<b>1124</b>	<b>730</b>

[English]

#### Concessions in Indian Airlines Fares

2618. PROF. ASHOK ANANDRAO DESHMUKH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the concessions available to students and senior citizens aged more than sixty five years, separately who travel by the Indian Airlines flights;

(b) whether there is any difference in the concessions available to them;

(c) whether the Indian Airlines propose to offer some concessions to passengers belonging to both the categories;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b). Student Concession.

#### (i) Domestic

Non-employed students between the age group of 12 to 26 years are allowed 50% concession on fares excluding Indian Air Travel Tax (IATT) and Passenger Service Fee (PSF) on all types of travel on any domestic sector in Economy or Executive class on production of proof.

#### (ii) International

Students Concession is available at different rates to various countries to students who are travelling from their home town to place of study or vice versa—25% in Economy Class between India and Afghanistan, Bangladesh, Maldives, Nepal, Pakistan, Sri Lanka, Malaysia, Singapore and Thailand;—30% in Economy Class between India and Kuwait, Oman (Muscat) and United Arab Emirates.

#### Senior citizens Discount

50% concession on fares (excluding IATT and PSF) in Economy or Executive Class on domestic sectors of Indian Airlines is offered to resident citizens of India as well as foreigners residing in India above the age of 65 years, who are eligible for Rupee Fare level, on production of proof of age.

(c) to (a). No, Sir. Due to high cost of operation, further concessions are not possible at present.

[Translation]

#### Loans to Female Doctors

2619. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) whether several banks had introduced a scheme to provide loans to female doctors at concessional rate of interest for purchase of vehicles;

(b) if so, the number of female doctors benefited;

(c) whether the above scheme has now been terminated; and

(d) if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (d). The data reporting system of the Reserve Bank of India (RBI) does not generate the information asked for. RBI has not introduced any scheme/guidelines exclusively for female doctors for purchase of vehicles. However, in the case of professionally qualified medical practitioners setting up practice in semi-urban and rural areas, loan within the overall limit of Rs. 10 lakhs for the profession, purchase of one motor vehicle is treated as priority sector lending.

#### Employment to SC/ST Youth

2620. SHRI RAM TAHAL CHOUDHARY:  
SHRI MAHESH KANODIA:

Will the Minister of LABOUR be pleased to state:

(a) whether any scheme to provide alternative employment to the youth belonging to Scheduled Caste/Scheduled Tribe communities has been formulated by the Government;

(b) if so, the details thereof;

(c) whether the Union Government have decided to set up several vocational training centres in the States in order to implement the above scheme;

(d) if so, the States having the largest population belonging to Scheduled Caste/Scheduled Tribe communities and the number of the vocational training centres set up therein; and

(e) the number of the unemployed youths provided with a job through these centres, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SAGNMA): (a) and (b). There is no specific scheme for providing alternative employment to the youth belonging to SCs/Sts. However, they can take advantage of the schemes like grant-in-aid to voluntary organisation and scheme of Vocational Training Centres for skill development. Special consideration is also accorded to SCs/STs under the various programmes.

(c) Under the Vocational Training Centres Scheme, such Centres are set up in the States/Union Territories specifically for Scheduled Tribes only.

(d) the information as of (c) above is given in the statement enclosed.